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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2402/2002

This the 30th day of April, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Chetan Lal
s/o Sh. Ganesh Dass Sharma
R/o C-Block, H.No.72-B, Mohan Garden,
Najafgarh Road,
Uttam Nagar,
New Delhi-59.

.....Applicant
(By Advocate: Sh. Yogesh Sharma)

Versus

1. Union of India through
The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Bikaner Division,
Bikaner.
3. The Divisional Accounts Officer,
Northern Railway,
Bikaner Division,
Bikaner.

.....Respondents
(By Advocate: Sh. B.S.Jain)

ORDER (ORAL)

Applicant has filed this OA as he has a grievance about order Annexure A-1 and A-2 as it shows that his pension has not been properly calculated on the basis of his last drawn pay. Secondly, though in the PPO there is a mention as if the applicant has voluntarily retired and he has been granted invalid pension. Besides that applicant has submitted that no service certificate and Identity card etc. has been issued to him. Counsel for applicant submits that since applicant has served about 36 years and he has rendered full service of 33 years on the basis of which retiral benefits were calculated as he has rendered full service. But since the applicant has



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retired on medical grounds, it is mentioned that he has been granted invalid pension whereas it should have been regular pension.

2. OA is being contested by the respondents. As regards the pension of applicant is concerned, it is submitted that since average pay is to be taken at the time of retirement and details of the pay drawn by the applicant during the last 10 months have also given in the calculation sheet but still there appears to be some discrepancy as per the calculation sheet pension comes to about Rs.3668/- whereas in Annexure A-1 it has been mentioned as Rs.3677/- plus D.A. etc.

3. I think this OA can be disposed of at this stage with the direction that the respondents may rectify this mistake and also issue service certificate and Identity Card to the applicant as per relevant rules and instructions on the subject. This exercise shall be completed within 3 months from the date of receipt of a copy of this order.


(KULDIP SINGH)
Member (J)

Isd